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(NO.PATNA 510) PATNA, FRIDAY, 29TH MARCH 2019

Patna High Court

Notification

The 29th March 2019

No.X-03-2019-93(R)—In exercise of the powers conferred under Article 229(2) of the Constitution of India, the Chief Justice of the High Court of Judicature at Patna, in supersession of earlier orders in respect of the minimum and maximum age limits for appointment to the post of Personal Assistants do hereby amend Rule 7(9) of the Part V of the Patna High court Officers and Staff (Condition of Service and Conduct) Rules, 1997 which was earlier superseded vide CS No.142 dated 16.12.2014 followed by further substitutions vide CS No.145 dated 15.9.2015 and CS No.155 dated 20.7.2016 and Notification No.85(R) dated 26.3.2019 and Notification No.92(R) dated 28.3.2019.

1. Short title and commencement. —

- (i) These Rules may be called the Patna High Court Officers and Staff (Condition of Service and Conduct) (Amendment) Rules, 2019.
- (ii) They shall come into force at once and shall apply to all appointments to the post of Personal Assistants including those which are still in process.

2. Amendment in Clause 9 of Rule 7 of Part V in supersession of all the earlier amendments: -

The provision of age limits prescribed in CS 142 under caption 'Age' is substituted as follows:-

"Age of a candidate as on the date of advertisement or the last date of application (as prescribed) shall not be less than 21 years and shall not be more than 35 years that may be relaxed by 5 years in respect of suitable candidates of the female and reserved category only."

**By order of the Court,
BIDHU BHUSHAN PATHAK,
Registrar General.**

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